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HARYANA GOVERNMENT, HAS ISSUED CONSOLIDATED REVISED GUIDELINES, TO CARRY OUT THE DELIVERY OF PUBLIC SERVICES NAMELY REGISTRATION OF INSTRUMENTS UNDER SECTIONS 17 AND 18 OF THE REGISTRATION ACT, 1908 ETC. ...

Haryana Government, Has Issued Consolidated Revised Guidelines, To Carry Out The Delivery Of Public Services Namely Registration Of Instruments Under Sections 17 And 18 Of The Registration Act, 1908 Etc. ...

 Chandigarh, April 19 – Haryana Government, issued consolidated revised guidelines, to carry out the delivery of public services namely Registration of Instruments under Sections 17 and 18 of the Registration Act, 1908 etc. during Lockdown period of COVID-19 crisis, so that difficulty being faced general public can be lessened.

MESSAGE

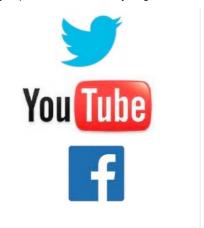


Governor's Message



Chief Minister's Message

- Sharing more details about the same, an official spokesman said that the Government has decided to limit number of deeds to be registered in a Tehsil/ sub-Tehsil to 24 per working day with a gap of 5 minutes each so as to maintain social distancing and to avoid overcrowding.
- He shared that in the State, registration of instruments pertaining to transfer of property and delivery of copies of revenue records, registration deeds, entries and attestation of mutations, attestation of affidavits and issuance of various kinds of certificates, such as Scheduled Caste Certificates, Backward Class/OBC Certificates, issuance of Residence Certificates, Domicile Certificates, and Income Certificates etc will start from April, 20, 2020.
- He informed that Since Tehsildars (Sub Registrars) and Naib Tehsildars (Joint Sub Registrars) are also engaged in disaster management related duties, it has been decided that all these work would be carried out from 4.00 p.m to 5.00 pm on all working days. Similarly, registration of sale deeds etc. will be undertaken during 2.00 PM to 4.00 PM only on working days.
- The Spokesman said that for the purpose of identification, there is no requirement of any Lambardar or Advocate to identify the Executants or in whose favour the sale deeds are being executed as witnesses if they have Aadhar cards or any other Government issued Photo Identity cards. This will also be applicable in case of attestation of affidavits and Caste certificates etc.
- He informed that to maintain social distancing and to avoid overcrowding in Tehsils/ sub-Tehsils, the applicants will come after seeking prior on-line appointments. The on-line appointments will also serve as a pass for movement from their residence to the concerned Tehsil/Sub Tehsil. On-line appointment can be taken only either by the seller/transferor or the GPA/SPA, as the case may be, or by the vendee(s)/transferee(s) in whose favour the deed is being executed. No advance on-line appointment will be given to any Advocate, Deed Writer or Property Consultant etc. Sub Registrars/Joint Sub Registrars will make sure that there is no mention of any cash transaction as consideration amount in the sale deeds. The entire payment relating to consideration



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- amount shall have to be made on-line or through cheques/bankers cheque/DD and no cash transaction shall be allowed for consideration amount.
- He shared that the revised guidelines will not apply in Containment Zones as demarcated by the District Administration. Further, if any new area is included in the category of Containment Zone, activities allowed in that area till the time of its categorization as the Containment Zone will be suspended except for those activities as are specifically permitted under the guidelines of Ministry of Health and Family Welfare (MoHFW). Similarly, if after completion of 14 days of quarantine/isolation period of affected person (s) in a Containment Zone, if a cluster is taken out of Containment Zone the revised guidelines will be applicable and these activities may be carried out therein accordingly.
- The Spokesman said that all the Deputy Commissioners will ensure that this work is carried out strictly as per Ministry of Home Affairs, Government of India and Ministry of Health and Family Welfare. Govt. of India's guidelines relating to COVID-19 and Lockdown and there is no violation of conditions of social distancing etc, Proper Police arrangements shall have to be arranged in Tehsil/Sub-Tehsil offices to ensure social distancing.

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